

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 114
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

.... Applicant/petitioner

Vs.

Ninex Developers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. H.C SURI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

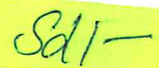
For the Petitioner/Applicant: Sanjay Goswami, Adv.

For the respondent Mr. Vivek Singh, Adv.

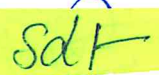
ORDER

Reply has already been filed on 12.03.2019 and a copy thereof has been furnished to the counsel for the petitioner. Let rejoinder be filed within a week with a copy in advance to the counsel for the respondent.

List for arguments on 12.04.2019.



(M.M.KUMAR)
PRESIDENT



(H.C SURI)
MEMBER (TECHNICAL)